

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 343/MP/2019

- Subject : Petition under Section 74 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulations 12 and 13 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, Regulation 44 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulations 54 and 55 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of impact of pay regularization of below board level executives of NHPC Limited for the period 1.1.2007 to 31.3.2019.
- Date of Hearing : 29.7.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : NHPC Limited (NHPC)
- Respondents : Punjab State Power Corporation Ltd. and 27 Ors.
- Parties Present : Shri Rajiv Shankar Dvivedi, Advocate, NHPC
Shri Ajay Shrivastava, NHPC
Shri S. K. Meena, NHPC
Shri Prasant Kumar Das, GRIDCO
Shri Mahfooz Alam, GRIDCO
Shri R. B Sharma, Advocate, BRPL
Ms. Megah Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that in compliance with the directions of the Commission vide Record of Proceedings for the hearing dated 5.3.2021, the Petitioner had filed the additional details/information called for vide affidavit dated 19.4.2021. Learned counsel further referred to the said affidavit and made detailed submissions in the matter.
3. Learned counsel for the Respondent, BRPL referred to his reply and made the detailed submissions in the matter.
4. Learned counsel for the Petitioner submitted that the Petitioner has already filed detailed rejoinder to the reply filed by BRPL, which may be considered.



The representative of the Respondent, GRIDCO Ltd. sought two weeks' time to file reply to the Petition.

5. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file the additional details within two weeks with copy to the Respondents, who may file their response thereon, if any, within two weeks thereafter.

6. The Respondent, GRIDCO was directed to file its reply with a week with advance copy of the Petitioner who may file rejoinder thereof within a week thereafter.

7. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**